

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4602  
ANSWERED ON:23.04.2013  
CASTES IN SC LIST  
Ahir Shri Hansraj Gangaram

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether the Bangla speaking Namoshudra, Pond Kashatriya and Rajbanshi castes are included in the list of Scheduled Castes;
- (b) if so, whether the Bangla speaking Namoshudra, Pond Kashatriya and Rajbanshi people migrated to and settled in the other States including Maharashtra are not getting this facility;
- (c) whether the State Government of Maharashtra and organisations of the Bangla speaking people have submitted representations to the Central Government to issue caste certificates to the people belonging to these castes;
- (d) if so, whether the Government has taken any action on the basis of these representations; and
- (e) if so, the details thereof?

**Answer**

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI P. BALRAM NAIK)

(a) & (b) `Namasudra` (not `Namoshudra`) Caste has been specified as a Scheduled Caste in relation to the States of Assam, Manipur, Meghalaya, Mizoram, Odisha, Tripura and West Bengal. `Rajbanshi` caste has been specified as a Scheduled Caste in relation to West Bengal. `Pond Kashatriya` caste has not been specified as a Scheduled Caste in relation to any State/Union Territory. Since, as provisions of Article 341(1) of the Constitution of India, the list of Scheduled Castes is State/Union Territory specific, members of Scheduled Castes in the State/Union Territory of origin, on migration are not deemed to belong to Scheduled Castes in the State/Union Territory of migration.

(c) As per the approved modalities, complete proposal with ethnographic support towards inclusion of a caste in the list of Scheduled Castes is required to be made only by the concerned State Government/Union Territory Administration. No such proposal has been received from the Government of Maharashtra.

(d) & (e) Does not arise.